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27.5.2009

C.C.P. No. 28/2009 In O.A. No. 439/2005.

Hon'ble Mr. M. Kanthaiah, Member (J)

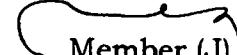
Hon'ble Dr. A. K. Mishra, Member (A)

Appl: Sri Praveen Kumar.

Resp: Sri Veer Raghav for Sri Sunil Sharma.

The learned counsel for the respondents submits that the Hon'ble High Court, by filing the Writ Petition No. 350(S/B) of 2009, vide its order dated 3.3.2009 has stayed the operative portion of the order dated 29.8. 2008 passed by this Tribunal in O.A. No. 439/2005. As such C.C.P. is adjourned sine die with liberty to either of parties to revive after disposal of writ petition or stay application.


Member (A)


Member (J)

27-5-09

C.C.P.No.28/2009
In
O.A.No.439/2005

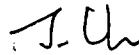
23.04.2014.

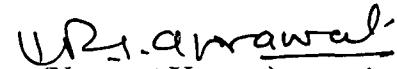
App: Sri Praveen Kumar, learned counsel for the applicant.

Resp: Sri Deepak Shukla holding brief for Sri Sunil Sharma, learned counsel for the respondents.

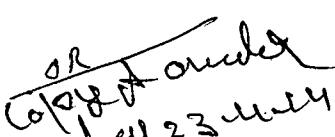
The applicant has preferred the present C.C.P. for non-compliance of the order dated 29.08.2008 passed in O.A.No.439/2005. The respondents preferred a Writ Petition No.350 (SB) of 2009 and by means of an order dated 03.03.2009 the Hon'ble High Court was pleased to stay the order of this Tribunal and the same is still pending before the Hon'ble High Court.

Under such circumstances, the C.C.P. is dismissed with liberty to either of the parties to get it revived after the disposal of the writ petition by the Hon'ble High Court. Notices issued, if any, stands discharged.


(Ms. Jayati Chandra)
Member (A)


(Navneet Kumar)
Member (J)

Amit/-


23.4.14